

### **Published by Authority**

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PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

# GOVERNMENT OF TRIPURA HOME DEPARTMENT.

No.F.55(4)-PD/2024/1248

Dated, Agartala, the 14th April, 2025.

#### **NOTIFICATION**

In exercise of the powers conferred under Section 48(3),173(1), 174(1),176(2),193(3)/(9) of the Bharatiya Nagarik Suraksha Sanhita ,2023 (Central Act. No.46 of 2023), the State Government of Tripura hereby makes the following rules, namely;

### (1) SHORT TITLE AND COMMENCEMENT and extent of Application.

- (1) These rules may be called the "Bharatiya Nagarik Suraksha Sanhita (Govt. of Tripura) Rules, 2025".
- (2) They shall come into force from the date of their publication in the Official

Gazette.

(3) These rules shall be applicable in the whole of Tripura and also to the persons involved in any case arisen in the State of Tripura in all Criminal cases/proceedings.

#### (2) DEFINITIONS

- (1) In these rules, unless the context otherwise requires:
  - a) "Sanhita" means the Bharatiya Nagarik Suraksha Sanhita, 2023;
  - b) "Form" means a Form appended to these rules;
- (2) All other words and expressions used and not defined in these rules but defined in the Sanhita shall have the meanings respectively assigned to them in the Sanhita.

#### (3) INFORMATION OF ARRESTED PERSON [Under Section 48(3)]

An entry regarding the person who has been informed of the arrest of an individual shall be made in a book maintained at the police station, as required under sub-section (3) of Section 48 of the Sanhita, in the format as specified in **Form-1**.

#### (4) RECORDING OF INFORMATION [Under Section 173 (1)]

- (1) Every information relating to the commission of a cognizable offence received in a police station shall be taken on record by an officer in Charge of the police station. Where such information is received through electronic communication, the informant shall be called within three days for making his/her signatures.
- (2) The information received under clause (i) shall be recorded in a Register in the format given in **Form 2**, to be kept in the Police Station, where the information is received.

# (5) NON-COGNIZABLE OFFENCE INFORMATION REPORT [Under Section 174(1)]

The officer in charge of a police station shall enter or cause to be entered the substance of the information regarding the commission of a non-cognizable offence in a book maintained for this purpose, as required under section 174(1) of the Sanhita, in the format as specified in **Form-3**.

# (6) SUBMISSION OF REPORT IN EXCEPTIONAL CASES [Under Section 176(2)]

- (1) In cases falling under clauses (a) and (b) of the first proviso to subsection (1) of Section 176 of the Sanhita, where the officer in charge of the police station is unable to fully comply with the reporting requirements as specified therein, the officer shall state the reasons for such non-compliance in daily diary report (hereinafter referred to as the report) to be maintained in the format as specified in **Form-4**;
- (2) Such a report shall be included in the General Diary and the report along with the General Diary entry made in this regard shall be forwarded fortnightly to the concerned Magistrate overseeing the jurisdiction of the police station.
- (3) In cases falling under clause(b) of the first proviso to sub-section (1) of Section 176 of the Sanhita, the officer shall immediately notify the informant of the reasons for the same without delay either through physical mode or through electronic mode like telephone, SMS,

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WhatsApp, e-mail.

(4) The officer in charge shall retain copies of all such reports in the station records for future Inspection by the relevant authorities.

## (7) FINAL REPORT [Under Section 193(3)(i)]

- (1) The Final Police Report on completion of investigation under subsection (3) and on completion of further investigation sub-section (9) of Section 193 of the Sanhita, shall be submitted by the Police Officer, before the concerned court in the Form IIF-V (Final Form/Report) as provided by the National Crime Record Bureau. (appended herewith as **Annexure-'A'**).
- (2) The information of progress of the investigation under clause (ii) of sub-section (3) of Section 193 of the Sanhita and the action taken by the Police Officer under clause (iii) of sub-section (3) of Section 193 of the Sanhita, shall be communicated to the complainant/informant/victim, by the Police Officer /the Officer-In-Charge of Police Station concerned by the way of notice/ telephone call/e-mail or through any other electronic mode. The progress of the case to the informant or Victim shall be intimated in the format as Form-5. The acknowledgement of the intimation given shall also be recorded in the Daily Diary Register.

### (8) STATEMENT OF PROPERTY [Under Section 497(2)]

The court and the magistrate as required under sub-section (2) of Section 497 of the Sanhita, shall within a period of fourteen days from the production of the property referred to in sub-section (1) of Section 497 of the Sanhita before it, prepare a statement of such property containing its description in the format specified in **Form-6**.

# (9) DEFINITION OF AUDIO-VIDEO ELECTRONIC MEANS [Under Section 2(1)(a)]

(a) The audio/video proceeding recorded in the digital equipment including digital video cameras, body-worn cameras, tablets, mobile phones or such other electronic equipment of the police officers; Tripura Gazette, Extraordinary Issue, April 29, 2025 A. D.

- (b) The audio/video proceedings recorded in the automated CCTV cameras installed or located at various places within the State of Tripura.
- (c) Any such other electronic device (s) so authorized/issued by the police/Home Department of the State of Tripura.

By order of the Governor,

Signed by Samarendra Debbarma Date: 17-04-2025 13:56:11

Under Secretary to the Government of Tripura

## FORM-1

# [See Rule -3]

# Information of arrested person

(Maintained under section 48(3) of the BNSS Act, 2023)

Case FIR /DD No. \_\_\_\_\_\_\_Dated \_\_\_\_\_

	U/sPS	District
1.	Name with alias and parentage of the arrestee	
2.	Mobile No./ WhatsApp Mobile No./Email Address of the arrestee	
3.	Present address of the arrestee	
4.	Permanent address of the arrestee	
5.	Date, Time and Place of arrest	
6.	Name, Address &Tel. No. of the person to whom arrest information is given and his / her relation with the arrestee	
7,	DD No., Date, Time and mode of information given to relative / friend etc of the arrestee	
8.	Name, Rank & No. of the officer making arrest	

Signature of IO/OC PS Dated:

### FORM 2

## [See Rule5(2)]

(Maintained under section 173(1)of Bharatiya Nagarik Suraksha Sanhita,2023)

Name of the P.S.:

District:

State:Tripura

No. Details of the of receiving information of receiving informant information a) SMS b) Whatsapp	the of receiving	the	S. No.
c) E-mail d) Any other		,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	

### FORM-3

## [See Rule 6]

# **Non-Cognizable Offence Information Report**

(Maintained under section 174(1) of Bharatiya Nagarik Suraksha Sanhita,2023)

Name of the P.S.:

District:

State:Tripura

2	3 4 5 6		6	
Details of the informant (Name, Phone No., Address etc)	Date & time of receiving information	Gist of information	Whether informant informed to approach Area Magistrate	Date of Sending report to Magistrate
	(Name, Phone No.,	(Name, Phone No., receiving	(Name, Phone No., receiving information	(Name, Phone No., Address etc) receiving information information information information approach Area

# FORM-4

# [See Rule 7(1)]

# **Daily Diary Report**

(Maintained under sub-section 1 & 2 of section 176 of Bharatiya Nagarik Suraksha Sanhita, 2023)

Name of the P.S.:			District:			State:Tripura.		
Sr.	FIR	Date and	Nature of	Reasons for	Efforts	Informant	Magistrate	Remarks
No.	No.	Time of	Offence	Non-	Made	Notified	Notified	
	or GD No.	the complaint/ GD No.	(Sections of BNS)	Compliance or Not Proceeding for Investigation		(Yes/No)	(Date)	
							VI-10	

## FORM-5

## [See Rule7(2)]

(Maintained under Sub- section 3(ii)& (iii) of section 193 of Bharatiya Nagarik Suraksha Sanhita,2023)

Format for providing information to the informant/victim regarding progress of investigation within a period of 90 days or at the time of submission of final report.

То
(Details of Informant/Victim)
Sub: Intimation regarding progress of investigation u/s 193(3)(i) BNSS2023.
Sir/Madam,
Mentioned below is the status of progress made so far in the investigation of case FIR No:
<ul> <li>(a) Details of persons who joined investigation.</li> <li>(b) Details of persons arrested.</li> <li>(c) Details of recovery of property.</li> <li>(d) Details of chargesheet/submitted, if any.</li> <li>(e) Any other relevant information.</li> </ul>
(Signature)
(Rank, Name & Mobile Number of the IO)

## FORM 6

## [See Rule 9] STATEMENT OF PROPERTY

(Maintained under section 497(2)of
Bharatiya Nagarik Suraksha Sanhita, 2023)
Name of the Court: District: State:Tripura

Sr. No.	Description	Details
1.	Name of property	
2.	Quantity/description & number of property / articles of property	
3.	Whether the property is perishable or not	
4.	The FIR No, dated,Police Station	
5.	Whether the photographs / videography of the property / article are taken	
6.	Whether the properties / articles are claimed by any claimant	
252	Date of order passed by the Court/Magistrate for release of the properties.	

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